

The Orissa Gazette EXTRAORDINARY

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CUTTACK, THURSDAY, OCTOBER 8, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATIONS.

The 8th October 1942.

No. 3462-G.—Whereas the Governor of Orissa is satisfied that the inhabitants of the villages named below of the district of Puri, except the Muslim inhabitants thereof, are concerned in or abetting the commission of offences prejudicially affecting the public safety, or the maintenance of public order, or are harbouring persons concerned in the commission of such offences, or are failing to render all the assistance in their power to discover or apprehend the effender or offenders, or are suppressing material evidence of the commission of such offences;

Now, therefore, the Governor of Orissa (a) in exercise of the powers conferred by sub-section (1) of section 3 of the Collective Fines Ordinance, 1942 (XX of 1942), hereby orders the imposition on the inhabitants of the said villages of collective fines of the amounts specified against each respectively and (b) in exercise of the powers conferred by sub-section (2) of the said section hereby exempts the Muslim inhabitants of the said villages from liability to pay any portion of the said fines.

	Na	mes of villa	ges.			Amount of fine
						$\mathbf{Rs.}$
1.	Manijang inc	luding Ma	inijang Patna		٠	. 500
2.	Manijang ind Chanrapada	including	hamlets Pari	Chanrapada	and	200
	Adabasta.					
3.	Hansapada		••••	•••	•••	
4.	Ankoi -	••••	••••	••••		1,000

The 8th October 1942.

No. 3463-C.—In exercise of the powers conferred by sub-section (1) of section 3 of the Collective Fines Ordinance, 1942 (XX of 1942), the Governor of Orissa is pleased to direct that the following amendment shall be made and shall be deemed always to have been made in the notification No. 2790-C., dated the 27th August 1942, of the Home Department, Special Section, namely:—

AMENDMENT.

In the list of villages appearing at the end of the said notification for the name "Rajendrapur" appearing as item No. 7 of the said list, the name 'Kharij Pirpur" shall be substituted.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.